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PADHYAYA) : (a) A statement is attached

(b) No.

STATEMENT

In accordance with the Central Services (Medical Attendance) Rules, 1944 and orders issued thereunder, the amounts due to Gazetted Officers on account of reimbursement of medical expenses incurred on their own trertment and the treatment of members of their family are to be drawn by them on Salary Bills, and those due to non-gazetted Government servants on the establishment pay bills and paid over to them. Drawing of charges on account of medical attendance and treatment is debitable, under the existing rules, to the subhead "Allowances and Honoraria" in Salary and Establishment pay bills which is controlled by the respective Heads of Department/Offices. As there is no separate sub-head for the purpose of debiting exclusively the expenditure on account of medical reimbursement allowed to Government servants, it is not possible to know the exact incidence on this account on the Central Exchequer and for similar reason it is not also possible to give the State-wise details of the amounts paid to Central Government servants on account of reimbursement of medical charges incurred by them.

VIOLATION OF GUEST CONTROL ORDER BY A. I. C. C IN NEW DELHI

266. SHRI K. C. PANDA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether attention of the Govern ment of India has been drawn to a report appearing in the *Motherland* dated the 2nd June, 1972 to the effect that the Congress Party at its recent A. 1. C. C. session in New Delhi violated the guest control order by serving dinner without prior permission to over 500 persons; and

(b) the reaction of the Government of India thereto?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE

(SHRI ANNASAHEB SH1NDE).- (a) and (b) Yes, Sir. The attention of the Government of India has been drawn to a report appearing in the 'Motherland' dated the 2nd June, 1972. There has been, however, no violation of the Guest Control Order, as prior permission of the competent authority was obtained, as required undes the Guest Control Order.

STEAMER SERVICE BETWEEN CALCUTTA AND KARIMGANJ

267. SHRI N. R. CHOUDHURY : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANS-PORT be pleased to refer to the reply to Starred Question No. 87 given in the Rajya Sabha on 10th May, 1972 and state :

(a) whether steamer service between Calcutta and Karimganj and Silchar in Cachar district of Assam v/'a fiangla Desh started functioning;

(b) if so, since when;

(c) whether it is a fact that the proposed freight for carrying cargoes from Calcutta to Assam by steamer is higher than the freight charged by the Railway; and

(d) if so, whether Government propose to take steps to lower the freight ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) The regular service between Calcutta and Karimganj and Silchar in Cachar district of Assam *via* Bangla Desh has not yet started functioning.

- (b) Does not arise.
- (c) Yes, Sir.
- (d) The matter is still being examined.

12 NOON

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNTS (1970-71) OF THE POST GRADUATE INSTITUTE OF MEDICAL RESEARCH, CHANDIGARH AND RELATED PAPERS

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY